

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 64
ANSWERED ON 03/02/2025**

LAND ALLOTMENT AT CONCESSIONAL RATES

64. SHRI DORJEE TSHERING LEPCHA:

Will the Minister of Housing and Urban Affairs be pleased to state:

- (a) whether several societies in North-Eastern States including Sikkim to which land has been allocated at concessional rates have failed to construct buildings for schools;
- (b) if so, the details thereof;
- (c) whether any time limit has been given to them to construct the school buildings in Sikkim;
- (d) if so, the details thereof;
- (e) whether Government has taken any steps against the errant societies; and
- (f) if not, the reasons therefor?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

(a) to (f): As per seventh schedule (Article 246) of the Constitution, land is a State subject. Further, as per 12th Schedule of the Constitution, Urban Planning is the function of Urban Local Bodies (ULBs)/ Urban Development Authorities. Government of India supplements the efforts of the States through schematic interventions/ advisories. It provides financial and technical support to the States to strengthen Urban Planning ecosystem.
